

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO.2/2016

Date Of Decision:- 27th February, 2019.

***CORAM: R. VIJAYKUMAR, MEMBER (A).
R. N. SINGH, MEMBER (J).***

Shri. Manoj Jain

Age: 38 years,
Working as Inspector
(Preventive Officer), presently posted as JNHC,
Mumbai 400707.

R/a: Flat- 285, Block 29,
Type-3, Quarters, CGS Colony,
Ekta Vihar, CBD Belapur,
Navi Mumbai 400614.

....Applicant

(Applicant In Person)

Versus

1. Union of India, through
The Secretary to the Govt. of India
Ministry of Finance,
Department of Revenue,
Central Board of Excise & Customs
North Block, New Delhi 110001.

2. The Chairman,
Central Board of Excise & Customs (CBEC)
Ministry of Finance,
Department of Revenue,
North Block, New Delhi 110001.

3. The Chief Commissioner of Customs,
Mumbai Zone-III,
New Custom House,
Ballard Estate, Mumbai 400001.

4. The Assistant/ Dy. Commissioner of Customs,
R&I/RSR
Mumbai Customs Zone III
New Customs House,
Ballard Estate, Mumbai 400001.

....Respondents

(Respondents by Advocate Shri. V.S. Masurkar)

ORDER (ORAL)**PER:- R VIJAYKUMAR, MEMBER (A).**

1. When the case was called applicant who was appeared in person remained absent although the case was called at 1:10 PM.
2. Heard Shri. V.S. Masurkar, learned counsel appeared on behalf of Smt. N.V. Masurkar, learned counsel for respondents.
3. The matter is listed for final hearing today and the learned counsel for respondents is ready to argue the matter and opposes any further adjournment.
4. The case cannot proceed further in the absence of the applicant and it appears that he has lost interest in pursuing the matter.
5. In the event, the OA is dismissed in default for non-prosecution . No order as to cost.

(R.N. Singh)
Member (J)

srp

(R.Vijaykumar)
Member (A)